NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI

| PRESENT: SHRI Ch. N | MOHD SHARIEF TARIQ, MEMBER | -JUDICIAL |
|--|---|---------------------------------------|
| APPLICATION NUMBER | : | |
| PETITION NUMBER | : TCP/235/2016 | |
| NAME OF THE PETITIONER(S) | : R. Ramesh | |
| NAME OF THE RESPONDENT(S) | : Devi Polymers Private Limited & 10 Others | |
| UNDER SECTION | : 397/398 | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WHOM | |
| SANKARAN ARAYANAN SR COUNTEL 17 RAYI RASAGO PATAN (FOR JM LEWAL) | PETITIONERS | lan |
| R. Venkatavaradan Chanoliamouli Probhakar | Counsel for Respondents 1-6 & 8-11 | K. Venkatevereden (3) Shandramoule |
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ORDER

Counsel for both parties present, submitted that the parties have arrived at settlement. The Petitioner's shares will be taken back by the Company and in lieu of that the assets of the first Respondent Company will be transferred to the Petitioner. The Petitioner will resign from the position of the Executive Director. Parties require an exercise for demarcation of the property for which expenses are to be shared by them. The Petitioner seeks financial help from the Respondents. The assets of the first Respondent Company which are free from encumbrance are to be transferred to the Petitioner by way of appropriate documents. The parties shall submit a Joint Memo of Compromise on the next date of hearing. Put up on 12.02.2018 at 10.30 AM.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

MS